

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

LOK SABHA

**UNSTARRED QUESTION NO.5907.
TO BE ANSWERED ON MONDAY, THE 10TH APRIL, 2017.**

PATENT FOR SEEDS

5907. SHRI KESINENI SRINIVAS:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether it is a fact that the Department of Industrial Policy and Promotion (DIPP) opposed the notification issued by Ministry of Agriculture and Farmers Welfare on Licensing and Formats for GM Technology Licensing Agreement Guidelines, 2016 and if so, the details thereof; and
- (b) whether the above guidelines exclusively relate to seeds and do not contravene provisions of any statute more particularly Patent Act and if so, the details thereof along with the reaction of the Government thereto?

ANSWER

वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

- (a): The Ministry of Agriculture and Farmers' Welfare had issued draft guidelines, namely, "Licensing Guidelines and Formats for GM Technology Agreements" on 24th May, 2016 for comments/ suggestions from all stakeholders. DIPP is engaged with Ministry of Agriculture and Farmers' Welfare in this regard.
- (b): The above guidelines affect the patented rights granted on gene technology, and hence cannot be said to exclusively relate to seeds.
